

**LOK SABHA  
UNSTARRED QUESTION NO. 2727  
TO BE ANSWERED ON 17<sup>th</sup> March 2022**

**GST for Petroleum Products**

**2727. SHRI SUNIL KUMAR MONDAL:**

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the Government has any plan or initiative to bring crude oil, Natural Gas, Diesel, Petrol and Aviation Turbine Fuel under GST umbrella; and  
(b) if so, the details thereof along with future initiatives and if not, the reasons there for along with the details of funds allocated to petroleum and natural gas during the last two financial years and the current year?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS  
(SHRI RAMESWAR TELI)**

(a) & (b) Article 279 A (5) of the Constitution prescribes that the Goods and Service Tax Council shall recommend the date on which the goods and services tax be levied on petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas and aviation turbine fuel (ATF). Further, as per the Section 9(2) of the CGST Act, inclusion of these products in GST will require recommendation of the GST Council. So far, the GST Council, in which the States are also represented, has not made any recommendation for inclusion of these goods under GST. Details of funds allocated to Ministry of Petroleum and Natural Gas is given below

| BE (Budget Estimate) | Rs. in crore |
|----------------------|--------------|
| 2019-20              | 42901.49     |
| 2020-21              | 42901.00     |
| 2021-22              | 16293.78     |

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